

Service Officers that has come to the notice of the Department; and

(c) the number of cases where action has been initiated against All India Service Officers involved in corruption charges in the last five years?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) Rule 3 of AIS (Conduct) Rules enjoins AIS officers to maintain absolute integrity at all times. Involvement in corrupt practices/corruption is a serious misconduct, for which appropriate disciplinary action can be taken as per the provisions of AIS (D and A) Rules, 1969. Penalties including dismissal from service have been provided in case corruption charges are proven in the Inquiry conducted under the Rules.

(b) and (c) During the last five years the number of prosecution sanctions granted in respect of All India Service officers under the Prevention of Corruption Act, 1988 are as under:—

IAS	IPS	IFS
87	11	15

#### Setting up of CBI Courts

2692. SHRI A. ELAVARASAN: Will the PRIME MINISTER be pleased to state:

(a) whether Supreme Court has directed the Centre to set up 22 CBI courts to expedite prosecution in corruption cases within two months as the apex court was unhappy that Government had not heeded its earlier instruction in this regard; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) and (b) The Apex Court in its order dated 30.01.2013 has directed the Government to ensure that 22 additional Special Courts are sanctioned along with funds for creation of infrastructure and manpower with corresponding increase in the number of Public Prosecutors within a period of eight weeks. Accordingly, administrative approval for the creation of 22 courts and engagement of personnel on contract basis has been accorded by the Government. The state governments concerned have been

requested for granting concurrence at the earliest for setting up these 22 courts. Concurrence from the states of Assam and Kerala have been received. The details of these 22 courts is given in Statement (*See below*).

***Statement***

*Details of the additional requirement of special courts for CBI cases*

Sl.No.	Location of the Court	No. of Courts proposed
1.	Visakhapatnam	01
2.	Jaipur	02
3.	Lucknow	02
4.	Ghaziabad	01
5.	Ahmedabad	05
6.	Mumbai	01
7.	Nagpur	02
8.	Jammu and Kashmir	01
9.	Patiala	01
10.	Bhopal	01
11.	Alipur	02
12.	Asansol	01
13.	Guwahati	01
14.	Ernakulam	01
TOTAL		22

**Recovery of dues from a Government servant**

2693. CHAUDHARY MUNABBAR SALEEM: Will the PRIME MINISTER be pleased to state:

(a) whether Cooperative Societies dues can be recovered from the Death-cum-retirement Gratuity, pension and other retirement benefit of Government servant;